

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
UNSTARRED QUESTION NO. 1662  
TO BE ANSWERED ON 2<sup>nd</sup> JULY, 2019

COMPASSIONATE APPOINTMENT IN FCI

1662. SHRI BALLI DURGA PRASAD RAO:  
SHRI SRINIVAS KESINENI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether it is a fact that as per the DoPT order F.No.14014/02/2012-Estt.(D) dated 05 September, 2016 wherein it has been stated that 'married son' is also eligible for compassionate appointment;
- (b) if so, whether it is a fact that FCI, Southern Region have not implemented the above order by citing the reasons that it is valid only from 2015 cases;
- (c) whether such cases (denial/rejection of appointment under the married sons concept) between 2005-13 will also be reopened/reconsidered for compassionate appointments;
- (d) whether any specific year has been fixed/determined to reconsider to give jobs under compassionate grounds for the married son/daughter; and
- (e) if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD &  
PUBLIC DISTRIBUTION  
(SHRI DANVE RAOSAHEB DADARAO)

---

(a) & (b): As per DoPT Order F.No. 14014/02/2012-Estt.(D) dated 05 September, 2016 'married son' is eligible for compassionate appointment.

FCI, South Zone has implemented the DoPT Order F.No.14014/02/2012-Estt.(D) dated 05 September, 2016

(c), (d) & (e): Cases of compassionate appointment are required to be considered as per the extant guidelines on the subject issued from time to time by DoPT. No specific year has been fixed/determined to give job under compassionate ground for the 'married son'.